

HIGH COURT OF SIKKIM

GANGTOK

No.: 323/HCS

Date : 10/10/2023

O-R-D-E-R

Henceforth, no judicial officer/non-judicial officer will consider attachment of official vehicle as a matter of right. Vehicles are provided to officers only to facilitate their performance for the best interest of administration of justice in Sikkim. In the event of any exigency or requirement of a judicial officer/non-judicial officer to be present at any given place for some reason or the other, the concerned officer shall – in the absence of an official vehicle or a driver – make his/her own arrangement and not give absence of an official vehicle or a driver as an excuse for not attending the call of duty.

By Order,

sd/-
(Prajwal Khatiwada)
Registrar General
High Court of Sikkim

Copy to :- 6573-79/HCS

1. Addl. Registrar-cum-PPS to the Hon'ble, the Chief Justice,
High Court of Sikkim
2. Addl. Registrar-cum-PS to Hon'ble Judge, High Court of
Sikkim
3. Deputy Registrar-cum-PS to Hon'ble Judge, High Court of
Sikkim
4. All Judicial Officers in the State
5. All Section In-charge, High Court of Sikkim
6. The Computer Cell, High Court of Sikkim
7. Notice Board
8. File


10/10/2023
Registrar(Judicial Service)